

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (DB) No. 71 of 2020

With

I.A. No. 974 of 2020

I.A. No. 3045 of 2020

Vinit Agarwal alias Vineet Agarwal Appellant

Versus

Union of India through the National Investigating Agency

... Respondent

With

Cr. Appeal (DB) No. 117 of 2020

With

I.A. No. 1187 of 2020

I.A. No. 3049 of 2020

I.A. No. 5234 of 2020

Amit Agarwal @ Sonu Agarwal... Appellant

Versus

Union of India through the National Investigation Agency

... Respondent

With

Cr. Appeal (DB) No.119 of 2020

With

I.A. No. 1186 of 2020

I.A. No. 3047 of 2020

I.A. No. 5235 of 2020

Mahesh Agarwal Appellant

Versus

Union of India through National Investigating Agency

... Respondent

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellant: Mr. Sumeet Gadodia, Advocate [in Cr. A. (DB) No. 71/2020]

For the Appellant: M/s. Arjun Bobde, Indrajit Sinha, Vikrant Sinha, Sneha Singh, Advocates [in Cr. A. (DB) No. 117/20]

For the Appellant: M/s. Vikash Pahwa (Sr. Advocate), Sumer Boparai, Indrajit Sinha, Nitesh Rana, Vikrant Sinha, Sneh Singh, Advocates [in Cr. A. (DB) No. 119/20]

For the NIA: Mr. Rohit Ranjan Prasad, Spl. PP, NIA, (in all cases)

Oral Order

11/Dated: 15.10.2020

1) With consent of the parties, hearing of this matter has been done through video conferencing. They have no complaint about any audio and visual quality.

2) This is a part-heard matter. However, Mr. Rohit Ranjan Prasad, learned Spl. P.P. appearing on behalf of the respondent-NIA submits

that Mr. Vikramjit Banerjee, learned Additional Solicitor General, who has to argue on behalf of the National Investigation Agency, is not available today. He seeks adjournment accordingly.

3) Learned counsels appearing for the appellants have no objection to the aforesaid prayer.

4) With consent of the all the parties, let these matters be posted on 5th of November, 2020.

5) The interim relief granted in these appeals earlier shall continue till the next date of hearing.

6) Further, considering the present scenario, i.e., Covid-19 pandemic, it would be apt to extend the interim order passed vide order dated 07.04.2020, up-to 31st of October, 2020 or till the concerned case is taken up for hearing by the concerned Court or Bench.

Ordered accordingly.

It is clarified that in view of the aforesaid extension of interim order, in case of any urgency in the matter, the aggrieved party would be at liberty to approach the Court as may be advised.

Let necessary communication be made to all the concerned in this regard as per the order of the Full Bench dated 07.04.2020.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)